

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 38/2026**

IN THE MATTER OF:

DEEPAK SINGH

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

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Date: 25.04.2026

Place: NOIDA

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 38/2026

IN THE MATTER OF:

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STATE OF U.P. & ORS.

...RESPONDENTS

JOINT COMMITTEE REPORT ON BEHALF OF DISTRICT
MAGISTRATE, PRATAPGARH IN COMPLIANCE WITH IN
COMPLIANCE WITH ORDER DATED 04.02.2026 BY THE HON'BLE
TRIBUNAL

That, I Shiv Sahay Awasthi, aged about 40 years, S/o Shri Kaushal
Khishor, presently posted as District Magistrate, Pratapgarh, Uttar Pradesh,
do hereby solemnly affirm and state on oath as under:





1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the allegations in the present case relate to the Hotmix plant is Operating illegally in the middle of the colony for almost a year, about which applicant has been continuously complaining at the IGRS portal and RO Raebareli, Pollution Control Board, in which an order has also been issued to close the plant.
3. That the said Original Application came up for hearing on 04.02.2026 when this Hon'ble Tribunal passed the following order:

"..... 6. Accordingly, we constitute a Joint Committee comprising of representatives of Uttar Pradesh State Pollution Control Board and District Magistrate, Pratapgarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position, suggest appropriate remedial action by following due course of law and to submit its report within one month to this Tribunal and send a copy of the report to the concerned authorities who shall be bound to take appropriate action in accordance with law and 'Principles of Natural Justice' by giving opportunity of being heard to the concerned project proponents and to submit action taken report within next one month.

7. The District Magistrate, Pratapgarh will be the nodal agency for coordination and compliance regarding submission of the report of the Joint Committee and action taken reports by the concerned authorities.

8. Report by the Joint Committee and action taken reports by the concerned authorities may be filed as directed above before the learned Registrar General of this Tribunal, who shall be at liberty to place the matter before the Bench if further orders are considered to be necessary.

9. The District Magistrate, Pratapgarh is directed to ensure requisite compliance and submission of reports within specified period and in case of non-compliance, exemplary costs may be imposed by this Tribunal on the District Magistrate, Pratapgarh and concerned officers/authorities.

10. The present original application is disposed of accordingly.

11. However, in the eventuality of the applicant or concerned project proponents having any grievances against the report of the Joint Committee or action taken by the concerned authorities, the Applicant or



the concerned project proponents may move this Tribunal by way of appropriate proceedings for such further orders as may be considered necessary.

12. A copy of this order may be sent to the Member Secretary, Uttar Pradesh State Pollution Control Board and District Magistrate, Pratapgarh by email for requisite compliance."

4. In compliance to the order passed by this Hon'ble Tribunal, a Joint Committee was constituted by District Magistrate, Pratapgarh vide Office Order No. 679/O.A-38/2026 dated 05.03.2026 and by the Member Secretary, U.P. Pollution Control Board, Lucknow vide Letter No.-H38365/C-5/290/O.A No.38/26 dated 23.02.2026. The joint Committee consisted of following to members:

- (i) Nainsi Singh, Sub District Magistrate, Tehsil-Sadar, District-Pratapgarh.
- (ii) Ajay Kumar, Regional Officer, U.P. Pollution Control Board, Raebareli.

The true copies of the Letters dated 05.03.2026 and 23.02.2026 are annexed hereto and marked as **Annexure R2/1**.

5. The Joint Committee conducted site visit on 11.03.2026.

- During the inspection, it was observed that the Hot Mix Plant, namely M/s NRS Hot Mix Plant was not established at the subject site i.e. Gram-Pure Ajmershah, Post-Vishwanathganj, Mandhata Mod, Tehsil-Sadar, District-Pratapgarh having Latitude & Longitude of said site are 25.806555, 81.939332.

Mr. Sachin, the representative of the hot mix plant was present during the inspection. Prior to the joint inspection, the complainant was contacted on mobile number 8303731251 to be present at the time of inspection. During a telephonic conversation, the complainant informed that the Hot Mix Plant is currently not established at the said site and he is in Mumbai presently.

- During the joint inspection, the representative of the hot mix plant informed that the hot mix plant was dismantled in the year 2025.



A

पत्रांक: 679/OA.No-38/2026/2025/26

दिनांक: 05/03/2026

कार्यालय आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 र10-38/2026 दीपक सिंह बनाम स्टेट आफ उ0प्र0 में पारित आदेश दिनांक 04.02.2026 जोकि भाग पूरे अजगेशाह, पोस्ट-विश्वनाथगंज, मान्धाता मोड, जनपद प्रतापगढ़ में स्थित हॉट मिक्स प्लाण्ट के शिफ्ट चालू प्रदूषण संबंधी प्राप्त शिकायत के संबंध में है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.02.2026 के मुख्य अंश निम्नवत् हैं:-

".....5. The averments made in the application *Prima facie* raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010. However, in view of the facts and circumstances of the case, we consider it appropriate that a Joint Committee be constituted with direction to verify the factual position and to suggest appropriate remedial measures and to send copies of its report to the concerned authorities for taking appropriate action in accordance with environmental laws/norms applicable to the industry/activity in question.

6. Accordingly, we constitute a Joint Committee comprising of representatives of Uttar Pradesh State Pollution Control Board and District Magistrate, Pratapgarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position, suggest appropriate remedial action by following due course of law and to submit its report within one month to this Tribunal and send a copy of the report to the concerned authorities who shall be bound to take appropriate action in accordance with law and 'Principles of Natural Justice' by giving opportunity of being heard to the concerned project proponents and to submit action taken report within next one month.

7. The District Magistrate, Pratapgarh will be the nodal agency for coordination and compliance regarding submission of the report of the Joint Committee and action taken reports by the concerned authorities.

8. Report by the Joint Committee and action taken reports by the concerned authorities may be filed as directed above before the learned Registrar General of this Tribunal, who shall be at liberty to place the matter before the Bench if further orders are considered to be necessary.

9. The District Magistrate, Pratapgarh is directed to ensure requisite compliance and submission of reports within specified period and in case of non-compliance, exemplary costs may be imposed by this Tribunal on the District Magistrate, Pratapgarh and concerned officers/authorities.

10. The present original application is disposed of accordingly.

11. However, in the eventuality of the applicant or concerned project proponents having any grievances against the report of the Joint Committee or action taken by the concerned authorities, the Applicant or the concerned project proponents may move this Tribunal by way of appropriate proceedings for such further orders as may be considered necessary."

उपरोक्तानुसार पारित आदेश दिनांक 04.02.2026 के अनुपालन में प्रभारी वृत्त-5, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र सं0-एच38365/सी-5/290/ओ0ए0नं0-38/2026 दिनांक 23.02.2026 के द्वारा श्री अजय कुमार, क्षेत्रीय अधिकारी, रायबरेली को राज्य बोर्ड की ओर से नामित किया गया है। उक्त हॉट मिक्स प्लाण्ट की संयुक्त जांच हेतु उप जिलाधिकारी, सदर, प्रतापगढ़ को नामित किया जाता है तथा गठित समिति के सदस्यों को निर्देशित किया जाता है कि निर्धारित समयावधि के अन्दर शिकायती स्थल की जांच कर-जाँच आख्या अधोहस्ताक्षरी के समक्ष प्रस्तुत करना सुनिश्चित करें।

(शिव सहाय अवस्थी)

जिलाधिकारी, प्रतापगढ़ ।

प्रतिलिपि:-

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ ।
2. उप जिलाधिकारी, सदर, प्रतापगढ़ को अनुपालनार्थ प्रेषित ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली को अनुपालनार्थ प्रेषित ।

ल
जिलाधिकारी
प्रतापगढ़

जिलाधिकारी, प्रतापगढ़ ।

28/02/2026
28/02/2026



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं- H38315/सी.5/290/ओओएन-38/26
सेवा में,

दिनांक- 27/02/26

जिलाधिकारी
प्रतापगढ़।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No.38/2026 Deepak Singh vs State of U.P & Ors में पारित आदेश दिनांक-04.02.2026 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No.38/2026 Deepak Singh vs State of U.P & Ors में पारित आदेश दिनांक-04.02.2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् है:-

5.----The averments made in the application Prima facie raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010. However, in view of the facts and circumstances of the case, we consider it appropriate that a Joint Committee be constituted with direction to verify the factual position and to suggest appropriate remedial measures and to send copies of its report to the concerned authorities for taking appropriate action in accordance with environmental laws/norms applicable to the industry/activity in question.

6.---- Accordingly, we constitute a Joint Committee comprising of representatives of Uttar Pradesh State Pollution Control Board and District Magistrate, Pratapgarh and direct the same to meet within two weeks undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position, suggest appropriate remedial action by following due course of law and to submit its report within one month to this Tribunal and send a copy of the report to the concerned authorities who shall be bound to take appropriate action in accordance with law and 'Principles of Natural Justice' by giving opportunity of being heard to the concerned project proponents and to submit action taken report within next one month.

7.----The District Magistrate, Pratapgarh will be the nodal agency for coordination and compliance regarding submission of the report of the Joint Committee and action taken reports by the concerned authorities.

8. Report by the Joint Committee and action taken reports by the concerned authorities may be filed as directed above before the learned Registrar General of this Tribunal, who shall be at liberty to place the matter before the Bench if further orders are considered to be necessary.

जिलाधिकारी
प्रतापगढ़

कमश:2

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.up.gov.in.

9.---- The District Magistrate, Pratapgarh is directed to ensure requisite compliance and submission of reports within specified period and in case of non-compliance, exemplary costs may be imposed by this Tribunal on the District Magistrate, Pratapgarh and concerned officers/authorities.

10.---- The present original application is disposed of accordingly.

11.---- However, in the eventuality of the applicant or concerned project proponents having any grievances against the report of the Joint Committee or action taken by the concerned authorities, the Applicant or the concerned project proponents may move this Tribunal by way of appropriate proceedings for such further orders as may be considered necessary.

अतः मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक-04.02.2026 के पैरा-5 के अनुक्रम में राज्य बोर्ड की ओर से क्षेत्रीय अधिकारी रायबरेली श्री अजय कुमार जिनका मोबाईल नं0-7398943249 है, को ऐतद्वारा नामित किया जाता है मा0 राष्ट्रीय हरित अधिकरण द्वारा जिलाधिकारी प्रतापगढ़ से समन्वय एवं अनुपालन हेतु नोडल एजेन्सी बनाया गया है। अतः आपसे अनुरोध है कि उक्त हेतु अपने अधीनस्थ किसी अधिकारी को नामित करने का कष्ट करें।

सक्षम स्तर से अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

भवदीय,

Digitally signed by

PRAVEEN KUMAR

Date: 23-02-2026

12:56:32

प्रभारी वृत्त-5

o/c
7

पत्रांक एवं दिनांक:-उपरोक्तानुसार,।

प्रतिलिपि:-

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. विधि अधिकारी, प्रथम (प्रभारी) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली को इस निर्देश के साथ कि पैरा-5 में अनुक्रम में बोर्ड की ओर से मा0 अधिकरण में समयान्तर्गत एफिडेविट दाखिल करना सुनिश्चित करें, तथा पैरा-5 पर दिए गए निर्देशों के अनुपालन में संयुक्त समिति के अन्य नामित सदस्य से समन्वय स्थापित करते हुए अग्रिम आवश्यक कार्यवाही कराना सुनिश्चित करें।


जिलाधिकारी
प्रतापगढ़

REPORT OF THE JOINT COMMITTEE*In**Compliance with the***Hon'ble NGT Order dated-04.02.2026****In the matter of****Deepak Singh****Versus***State of U.P. & Ors.***In****OA No.38/2026****Submitted by-****DM Pratapgarh, and UPPCB**

Report of the Joint Committee in Compliance to the Hon'ble NGT Order dated 04.02.2026 in the matter of Deepak Singh Versus State of U.P. & Ors. in OA No. 38/2026.

1. Background

The Original Application No. 38/2026 was registered before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, based complaint dated 20.07.2025 to Hon'ble Tribunal on Public Grievances Portal, which has been treated and registered as O.A. No. 37/2026 for exercise of suo moto jurisdiction in view of law laid down by Hon'ble Supreme Court in Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.

The applicant alleged a Hotmix plant is Operating illegally in the middle of the colony for almost a year, about which applicant has been continuously complaining to the IGRS portal and RO Raebareli, Pollution Control Board, in which an order has also been issued to close the plant.

Hon'ble Tribunal ordered to constitute a Joint Committee comprising of representatives of Uttar Pradesh State Pollution Control Board and District Magistrate, Pratapgarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position, suggest appropriate remedial action by following due course of law and to submit its report within one month to this Tribunal and send a copy of the report to the concerned authorities who shall be bound to take appropriate action in accordance with law and 'Principles of Natural Justice' by giving opportunity of being heard to the concerned project proponents and to submit action taken report within next one month.

2. Formation of the Joint Committee

In compliance to the Hon'ble NGT Order, a Joint Committee was constituted by District Magistrate, Pratapgarh by Office Order No.-679/O.A.-38/2026 dated-05-03-2026 and Member Secretary, U.P. Pollution Control Board, Lucknow by Letter No.-H38365/C-5/290/O.A. No.38/26 dated-23-02-2026 (Annexed as Annexure-1). The Committee consists of following members.

1	Nainsi Singh	Sub District Magistrate, Tehsil-Sadar, District-Pratapgarh
2	Ajay Kumar	Regional Officer, U.P. Pollution Control Board, Raebareli

The Hon'ble Tribunal designated the District Magistrate, Pratapgarh as the Nodal Agency for coordination, compliance regarding submission of the Joint Committee report. The Committee was directed to meet within two weeks, conduct a site visit, verify the grievances raised in the application, verify the factual, suggest appropriate remedial actions. The Committee was further directed to submit its report to the Hon'ble Tribunal within one month.

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3. Site Visit

The Joint Committee conducted site visit at the alleged area during 11th March, 2026.


4. Observations of the Joint Committee

- (i). During the joint inspection, it was found that a Hot Mix Plant, namely M/s NRS Hot Mix Plant was not found to be established at the complaint site located at Gram-Pure Ajmershah, Post-Vishwanathganj, Mandhata Mod, Tehsil-Sadar, District-Pratapgarh. The Latitude & Longitude of said site are 25.806555, 81.939332.
- (ii). During the joint inspection, Mr. Sachin was present as the representative of the hot mix plant. Prior to the joint inspection, the complainant was contacted on mobile number 8303731251 to be present at the time of inspection. During a telephonic conversation, the complainant informed that the Hot Mix Plant is currently not established at the said site, he is Mumbai City presently.
- (iii). During the joint inspection, the representative of the hot mix plant informed that the hot mix plant was dismantled in the year 2025 in response to the complaint.
- (iv). No Plant & Machinery related to the Hot Mix Plant was found at the time of the joint inspection.
- (v). Consent for establishment of the said Hot Mix Plant has not been obtained from the State Pollution Control Board for its establishment.

5. Summary & Conclusions

During the joint inspection, no Plant & Machinery related to the Hot Mix Plant was found installed. Therefore, in the future, a Hot Mix Plant should not be established at the aforementioned site without obtaining consent to establish from the Uttar Pradesh Pollution Control Board for installation as per law.


30/03/2026
(Ajay Kumar)
Regional Officer,
U.P. Pollution Control Board,
Raebareli


(Nainsi Singh)
Sub District Magistrate,
Tehsil-Sadar, District-Pratapgarh


जिलाधिकारी
प्रतापगढ़

PHOTOGRAPHS OF JOINT COMMITTEE FIELD VISIT ON 11.02.2026







क्षेत्रीय कार्यालय

उ०प्र० प्रदूषण नियंत्रण बोर्ड

सी-ब्लाक, इन्दिरा नगर, आवास विकास कालोनी

रायबरेली-229001 (उ०प्र०)

पत्रांक- 879/OA-38/2026/P/2025-26

दिनांक- 30/03/26

संज्ञा में

मैसर्स एन०आर०एस० हॉट मिक्स प्लांट,
ग्राम-अजमेरशाह, पो०-विश्वनाथगंज, मान्धाता मोड़,
तह०-सदर, जनपद-प्रतापगढ़।


विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No.-38/2026 दीपक सिंह बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-04.02.2026 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No.-38/2026 दीपक सिंह बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-04.02.2026 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पारित आदेश के अनुपालन में गठित समिति के सदस्यों द्वारा आपके इकाई परिसर का निरीक्षण दिनांक-11.03.2026 को किया गया। संयुक्त निरीक्षण के समय आपकी इकाई परिसर में हॉट मिक्स प्लाण्ट से सम्बन्धित प्लांट व मशीनरी स्थापित नहीं पायी गयी है। अवगत कराना है कि कार्यालय अभिलेखानुसार आपकी इकाई को स्थापनार्थ सहमति प्राप्त नहीं है।


अतः आपको निर्देशित किया जाता है कि राज्य प्रदूषण नियन्त्रण बोर्ड से स्थापनार्थ सहमति प्राप्त किए बिना हॉट मिक्स प्लाण्ट की स्थापना किसी भी दशा में नहीं किया जाये। अन्यथा की दृष्टिगत इकाई के विरुद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कृत कार्यवाही हेतु आप स्वयं उत्तरदायी होंगे।

भवदीय


20/03/2026
(अजय कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि:-मुख्य पर्यावरण अधिकारी (वृत्त-5), उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।


जिलाधिकारी
प्रतापगढ़


30/03/2026
क्षेत्रीय अधिकारी
9/c
30/03/2026